

**IN THE INCOME TAX APPELLATE TRIBUNAL  
JODHPUR BENCH: JODHPUR**

**Before Shri Saktijit Dey, Vice President**

**Dr. B. R. R. Kumar, Accountant Member**

**ITA No. 182/Jodh/2019 : Asstt. Year: 2011-12**

Mohan Lal Mewara, Naresh Maheshwari & Co, CA, Shree Ji Chambers, 1 <sup>st</sup> Floor, Opp. Central Excise Officer, Gandhi Nagar, Bhilwara, Rajasthan-311001	Vs	Income Tax Officer, Ward-5 Bhilwara.
(APPELLANT)		(RESPONDENT)
<b>PAN No. ACAPM9884G</b>		

**Assessee by : None**

**Revenue by : Sh. Rajeev Mohan, JCIT-DR**

**Date of Hearing: 18.09.2023**

**Date of Pronouncement: 18.09.2023**

**ORDER**

**Per Dr. B. R. R. Kumar, Accountant Member:**

The present appeal has been filed by assessee against the order of Id. CIT(A), Ajmer dated 15.03.2019.

2. At the outset, it was brought to the notice of bench by the Id. DR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 5 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.  
Order Pronounced in the Open Court on 18/09/2023.

Sd/-

**(Saktijit Dey)**  
**Vice President**

Sd/-

**(Dr. B. R. R. Kumar)**  
**Accountant Member**

**Dated: 18/09/2023**

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**